## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 495/2002 IN OA NO. 2033/2000

This the 9th day of July, 2003

HON'BLE SH. V.K. MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Kamlesh Singh W/o Dr. H.G.Singh, Aged about 42 years, Resident of 55/A, Street No.4, Aryanagar, Near Daya Nand Vihar, Delhi-110091.

And Employed as:

P.R.T. in Kendriya Vidyalaya, Bulandshahar.

(None).

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Versus

- 1. Shri Murli Manohar Joshi,
  Chairman,
  Sh. H.M.Caire,
  Commissioner,
  Kendriya Vidyalaya Sangathan,
  18, Institutional Area,
  Shaheed Jeet Singh Marg,
  New Delhi.
- Sh. Y.K.Sharma,
   Principal,
   Kendriya Vidyalaya,
   Bulandshahar.

(By Advocate: Sh. S.Rajappa)

## ORDER (ORAL)

By Sh. V.K. Majotra, Member (A)

None for the applicant and none was present on her behalf even on several previous hearings. Thus, we proceed to dispose of this CP in the absence of the petitioner. OA-2033/2000 was disposed of by order dated 19.12.2001 (Annexure-CP1) with the following observations/directions:

Having regard to the above decision of the Allahabad Bench of this Tribunal and keeping

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view, the facts and circumstances of the present case, I am of the considered view the present OA also can be disposed of with the direction to the respondents reconsider the case of the applicant for her posting within the Division. l do accordingly. It goes without saying that impugned orders dated 22.11.99 and 27.11.99 as also the rejection order dated 21.8.2000 are quashed and set aside. As regards the salary for the intervening period, the same shall be paid by the respondents from the date she approached this Tribunal by filing OA No.2565/99. The above exercise shall be done within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs."

Learned counsel of the respondents stated that directions 2. this Court have been fully complied with by respondents. He drew our attention to Annexure-A 12.12.2002 attached with the reply affidavit of the respondents whereby the applicant has been transferred Bulandshahar to Gorakhpur which falls within the same It has also been stated in the order division. that applicant's salary for the period from the date she approached the Tribunal in OA-2565/99 will be paid to her. Today learned counsel has filed order dated 5.3.2003 passed by the Kendriya Vidyalaya Sangathan to the effect that a sum of Rs. 3, 16, 517/has been paid as salary to the applicant in compliance with the Tribunal's order, as such the Tribunal's order

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19.12.2001 has been complied with. Respondents have tendered بالم الماء الماء

3. Accordingly, CP is disposed. Notices are discharged.

( KULDIP SINGH ) Member (J)

( V.K. MAJOTRA ) Member (A)

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